

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No.- 15/2022-2023 (Purchase Cell)

Quotation is invited from the reputed firms/suppliers, authorized dealers for supply of Dyson Hot and Cool Air Purifier Model - HP07 or any other similar reputed Brand Hot and Cool Air Purifier for use of the Court.

The firm/supplier/ authorized dealers must have the financial capacity to execute the supply of aforesaid article.

The Tender must reach this Court within 03 weeks from the date of display of this notice on the website of Patna High Court **i.e. upto 5 pm on 21.02.2023**. Quotation received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court:- "<http://patnahighcourt.gov.in>".

Terms & Conditions:

- i. Proof of Registration of firm/supplier as per Government Rules.
- ii. The firm must have GST and PAN Number.
- iii. The firms/suppliers, authorized dealers have to make an undertaking regarding presence of authorized shop/ service centre of the article mentioned in their quotation. Further, it will be liability of successful firm to proper service of aforesaid product on its own responsibility during warranty period of product.
- iv. An Earnest Money Deposit of Rs. 10,000/- must be enclosed along with quotation in the form of Demand Draft from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna.
- v. The articles to be supplied should be in good condition.
- vi. The firm shall have to mention the specification, warranty and also enclose photo of the mentioned articles in its quotation.
- vii. The quantity of articles may be increased or decreased as per requirement.
- viii. The firm shall submit an affidavit regarding not ever having been black listed by any Government Office.
- ix. The rate quoted in tender should be inclusive of all taxes and other charges, if any
- x. No advance payment shall be made.
- xi. The Court reserves the right to accept or reject any or all quotations without assigning any reason.
- xii. The firm shall submit its bill in duplicate at the time of supply of articles.
- xiii. Payment will be made in account of the firm after due verification of items supplied.
- xiv. The firm shall have to display the sample of each model mentioned in quotation before the Competent Authority, as and when informed by the Court.



Officer on Special Duty
Patna High Court, Patna

1. 02. 2023